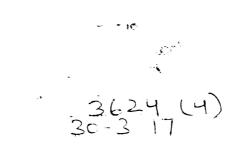
JOINT/SELECT COMMITTEE REPORTS OF LEGISLATIVE ASSEMBLY - 1926

The Indian Registration (Amendment) Bill



Act & Bills section FB-60, PLB

List of Reports of Select or Joint Committees presented in the Legislative Assembly in 1926.

ial			Date of presentation.	Remarks.
1.	The	Indian Maturalization (Amendment) Bill.	28.1.26.	
2.	The	Incolvency (Amendment) Bill.	2.2.26.	
3.	The	Indian Registration (Amendment) Bill by Dewan Bahadur T. Rangachariar.	9.2.26.	
4.	The	Code of Civil Procedure (Amendment) Bill (Section 102 and 103).	9.2.26.	•
5.	The	Legal Practitioners (Amendment)Bill.	9.2.26.	-
6.		Rindu Religious and Charitable Trusts Bill by Dr. Hari Singh Gour.	10.2.26.	£
7.	The	Coparceners Liability Bill.by Dr. Hari Singh G	our.19.2.26.	Chystanble
Β.		Indian Tariff(Amendment) Bill.	23.2.26.	
9.	The	Transfer of Property (Amendment) Bill by Sir Hari Singh Gour.	4.3.26.	
0.	The	Indian Factories (Amendment) Fill.	8.3.26.	
11.	The	Indian Income-tax(Amendment) Bill.	8.3.26.	
12.	The	Indian Bar Councils Bill.	18.8.26.	

LEGISLATIVE DEPARTMENT.

Paper No. I. Committee to which the Bill
Paper No. II. Further to amend the Indian
Paper No. III. Registration Act, 1908, was
referred, have considered
the Bill and the papers noted in the margin and
have now the honour to submit this our Report,
with the Bill as amended by us annexed thereto.

والأراجة الأوا

<u>.</u>

2. We think that, as the purpose of the Bill is to confer only a special and limited power upon certain Sub-Registrars, the provision should be made not among the general provisions regarding registration establishment which are contained at the beginning of the Act, but in the section dealing with the matter in respect of which the power is to be conferred. We have accordingly inserted the substance of the sub-section which the Bill as introduced proposes to add to section 7 as a further proviso to sub-section (3) of section 35, with certain drafting alterations. We think it important to make it clear that any Registrar who is to be empowered to hold inquiries in regard to denials of execution should be empowered by name and not ex-officio.

The commencement clause of the Bill has been omitted.

S. The Bill was published as follows:—

In English.

Gazette. Date. Gazette of India 1st March, 1924. 18th March, 1924. 13th November, 1924. 22nd October, 1924. 3rd December, 1924. Fort Saint George Gazette Bombay Government Gazette Calcutta Gazette Bihar and Orissa Gazette Punjab Government Gazette 7th November, 1924. Burma Gazette Central Provinces Gazette . 22nd March, 1924. ***
8th March, 1924. **
12th March, 1924. Assam Gazette . lst April, 1924. 13th November, 1924. Coorg District Gazette Sind Official Gazette . . N.-W. F. Province Gazette . 31st October, 1924.

In the Vernaculars.

Provinc	e.	Language.	Date.			
Madras		Tamil Telrgu Hindustani Kanarese	4th November, 1924. 4th November, 1924. 4th November, 1924. 4th November, 1924.			
Bombay	•	Malayalam . (Marathi . Gujarathi . Kanarese .	4th November, 1924. 4th December, 1924. 4th December, 1924. 20th November, 1924.			
Punjab	•	. Urdu .	7th November, 1924.			
Burma	•	. Burmese .	31st May, 1924.			
Coorg	•	. Kanarese .	1st December, 1924.			
Sindh.	•	. Sindhi .	27th November, 1924.			

- 4. We think that the Bill has not been so altered as to require re-publication, and we recommend that it be passed as now amended.
 - T. RANGACHARIAR.
 - C. DURAISWAMI AIYANGAR.
 - S. D. MISRA.
 - K. RAMA AIYANGAR

HENRY J. STANYON.

The 9th February, 1926.

[Words printed in italics indicate the amendments suggested by the Commit-

BILL

Further to amend the Indian Registration Act, 1908.

WHEREAS it is expedient further to amend the Indian Registration Act, 1908, so as to enable XVI of 1908. some Sub-Registrars to exercise and perform the powers and duties of a Registrar to hold an inquiry on denial of execution; It is hereby enacted as

The state of the s

- 1. This Act may be called the Indian Registration (Amendment) Act, Short title. 1926.
- 2. To sub-section (3) of section 35 of the Indian Registration Act, Amendment of section 35, Act XVI of 1908, the following provise XVI of 1908. shall be added, namely:—
 - " Provided further that the Local Government may, by notification in the local official Gazette declare that any Sub-Registrar named in the notification shall, in respect of documents the execution of which is denied, be deemed to be a Registrar for the purposes of this sub-section and of Part XII."

:4.1

GOVERNMENT OF INDIA. LEGISLATIVE DEPARTMENT.

Report of the Select Committee on the Bill further to amend the Indian Registration Act, 1908.

李朝李 人名英格兰 建二甲烷酸

(With Bill as amended.)

Land of the same o